GOVERNMENT OF INDIA MINISTRY OF EXERNAL AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.1695

TO BE ANSWERED ON 13.02.2019

NEW EMIGRATION RULES

1695. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government proposes to introduce new emigration rules and regulations to replace the existing Emigration Act, 1983 in view of the paradigm shift in volume of migration over the last 35 years;
- (b) if so, the details thereof;
- (c) whether the Government proposes to constitute new authority to take care of this paradigm shift to study and review and if so, the details thereof; and
- (d) whether the Government proposes to set up new separate bureau to handle the volume of migration in respect of overseas migration as well as students pursuing higher studies abroad?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

(a) to (d) The government is conscious of the imperative need for putting in place an enabling framework, institutional and legislative, aimed at efficient management of emigration and to address migration related issues in a comprehensive manner with a holistic approach. Towards this end, the Ministry of External Affairs has prepared an initial draft of Emigration Bill, 2019 after extensive consultations with all concerned stakeholders. The draft Bill was also placed in the public domain. The Emigration Bill, 2019 has not been finalized as yet.

The draft Bill envisages a three-tiered structure comprising (i) an overarching authority to provide policy guidance, undertaking comprehensive review and stocktaking of emigration management (ii) bureau to take care of emigration policy and planning and emigration administration related matters and (iii) authorities in states and union territories that will work in close coordination with the Central government.

The draft Bill covers various aspects of the migration cycle and seeks empowerment of our workforce through informed choices. It caters to all aspects of migration. It seeks to put in place a robust institutional framework that is responsive, easily accessible, technology driven and strengthens the welfare and protection of Indian nationals in distress abroad.
